

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 310/MP/2015

Subject : Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 read with statutory framework for tariff-based competitive bidding for transmission service.

Date of hearing : 4.2.2016

Coram : Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Jabalpur Transmission Company Limited

Respondents : Adhunik Power and Natural Resources Limited and others

Parties present : Shri Amit Kapoor, Advocate, JTCL
Ms. Poonam Verma, Advocate, JTCL
Ms. Nishtha Kumar, Advocate, JTCL
Shri T.A. Reddy, JTCL
Shri Pulkit Sharma, JTCL
Shri Harsh Shan, JTCL

Record of Proceedings

Learned counsel for the petitioner submitted that the present petition has been filed for quantification of claim of ₹ 80 crore pursuant to the Commission's directions dated 16.10.2015 in Petition No. 73/MP/2014. Learned counsel submitted that the legal principle regarding the impact of force majeure event and Change in Law have already been settled by the Commission in the said order dated 16.10.2015. Only the issue of quantification remains for consideration.

2. After hearing the learned counsel for the petitioner, the Commission directed the respondents to file their replies by 19.2.2016 with an advance copy to the petitioner, who may file its rejoinder, if any, by 26.2.2016.

3. The Commission directed the petitioner to file the following information on affidavit, by 26.2.2016:

- (a) Detailed working in support of claim of increase in levelised tariff of ₹ 80.37 crore;
- (b) Detailed calculation in support of IDC estimates of ₹ 88.24 crore as on schedule COD i.e. on 31.3.2014;

- (c) Detailed working in support of IDC claim of ₹ 286.86 crore no actual COD along with relevant supporting documents and period-wise details of actual expenditure incurred on cash basis.
 - (d) Reasons for claiming the overheads expenditure till September 2015 whereas Dharamjaygarh-Jabapur pool 765 kV D/C line was commissioned on 14.9.2015 and Jabalpur-Bina 765 kV Quad S/C line was commissioned on 1.7.2015.
 - (e) Detailed calculation of impact of change in rate of service tax and excise duty; and
 - (f) Details of supply of equipment and rendering of services to verify the impact of change in tax rate.
4. The Commission directed that due date of filing the information, replies and rejoinders should be strictly complied with failing which the petition will be disposed on the basis of the documents already on record.
5. Subject to the above, the Commission reserved the order in the petition.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**